

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 31st day of March, 2003.

Original Application No. 1542 of 2002.

Hon'ble Mrs. Meera Chhibber, Member- J.

Smt. Manjoo Sharma Wife of Late Vijay Kumar Sharma,  
Permanent R/o Vill. Khurhand Maan, Post- Girwa,  
Distt. Banda, Presently R/o 938/523- D, Rajapur,  
Unchawagarhi, Distt. Allahabad.

.....Applicant

Counsel for the applicant :- Sri M.K. Mishra

V E R S U S

1. Union of India through the Secretary, M/o Law and Justice, D/o Legal Affairs, New Delhi.
2. Assistant Registrar, Income Tax Appellate Tribunal, Allahabad.
3. Registrar, Income Tax Appellate Tribunal, Bombay.

.....Respondents

Counsel for the respondents :- Sri B.P. Singh

O R D E R (Oral)

The grievance of the applicant in this case is that her husband Late Vijay Kumar Sharma died on 22.03.1998 while working as Lower Division Clerk (LDC) leaving behind his young widow and minor son of around 15 months. Since there is no person to look after her family and she is well qualified, she applied for grant of compassionate appointment vide letter dated 30.06.1998 which was followed by number of reminders but till date the respondents have not decided her application except assuring that she would be granted compassionate appointment. Therefore, finally she had no other option but to file this O.A.

2. Sri B.P. Singh, learned counsel for the respondents



was seeking time to file reply to the O.A but I do not think at this stage it is required, in as much as, applicant has submitted that respondents have not even decided her application/representation for grant of compassionate appointment. Though compassionate appointment cannot be ~~served~~ as matter of right but <sup>is applicant</sup> ~~like a person~~ whose husband died while in service at <sup>to the young age of applicant</sup> young age leaving behind young widow with a minor son, she definitely has <sup>a</sup> right for consideration for grant of compassionate appointment. The respondents should apply their mind <sup>while deciding the representation and pass</sup> appropriate and reasoned order so that the person concerned knows the out come of the representation. Therefore, this case is being disposed of at the admission stage itself by giving direction to the respondents to consider the representation given by the applicant which are annexed with the O.A and pass a reasoned and detailed order within a period of three months from the date of receipt <sup>of B</sup> ~~of B~~ a copy of the order under intimation to the applicant.

3. With the above direction this O.A is disposed off at the admission stage itself with no order as to costs.

  
Member- J.

/Anand/